

No.17-3/2006 –B&CS  
Telecom Regulatory Authority of India  
B &CS Division

Dated: 29<sup>th</sup> September 2006

To

[All Multi System Operators approved to provide Cable Service in Conditional Access System (CAS) notified Areas]

Subject: Direction under Section 13 read with sub-clause (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) to Multi System Operators (MSOs) permitted under sub-rule (3) of Rule 11 of the Cable Television Networks Rules, 1994 (as amended), to provide cable services in notified CAS areas.

WHEREAS a division bench of the Hon'ble Delhi High Court in a judgment, on 20.7.2006 in an appeal against the judgment of single bench, ordered implementation of Conditional Access System (CAS) in the three Metros of Delhi, Kolkata and Mumbai by 31<sup>st</sup> December 2006, and further directed that all the co respondents (Telecom Regulatory Authority of India (TRAI) was one of the co-respondents) shall assist the Appellant (Ministry of Information and Broadcasting, Government of India) in the implementation of CAS;

2. WHEREAS, CAS is in force in Chennai, the Government of India vide notification number SO 1231(E) dated 31<sup>st</sup> July 2006, declared the areas in the three metros of Delhi, Mumbai and Kolkata where CAS would be implemented with effect from 31.12.2006;

3. WHEREAS in exercise of the powers conferred upon it under section 36 and sub clause (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), read with notification No.39 [No.S.O. 44(E) and 45 (E) dated 9th January, 2004], issued from file No.13-1/2004–Restg. by the Government of India under clause (d) of sub-section(1) of section 11 and proviso to clause (k) of sub-section(1) of section 2 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), and in deference to the orders and direction of the Hon 'ble Delhi High Court, TRAI, has notified the Standards of Quality of Service (Broadcasting and Cable Services) (Cable Television –CAS Areas) Regulation, 2006 (8 of 2006) (hereafter referred to as 'QOS Regulation') on 23<sup>rd</sup> August 2006;

4. WHEREAS clause 9 of QOS Regulation provides that the Authority (TRAI) may from time to time, issue directions, orders requiring service providers in CAS Areas to furnish information in such form and at

such intervals as may be required for the purpose of monitoring the performance of quality of service standards;

5. WHEREAS sub rule 2 of Rule 15 of the Cable Television Networks Rules, 1994 [as amended by the Cable Television Networks (Second Amendment) Rules, 2006] (hereinafter referred to as 'amended Cable Rules), interalia provides that the Authority (TRAI) may call for progress or compliance reports from the service providers at intervals as may be specified by it to satisfy that all the multi system operators permitted under sub rule 3 of rule 11 of the amended cable rules have completed all the necessary arrangements to switch over to transmission of pay channels through addressable system in the whole of notified Area;

6. NOW THEREFORE, the TRAI has decided to prescribe a format in which the Multi System Operators approved to provide cable service in CAS notified areas will report on a fortnightly basis the progress of the steps taken in the implementation of CAS in the notified areas, to the Authority;

7. AND, THEREFORE, in exercise of the powers vested with it under Section 13 read with sub-clause (v) of clause (b) of sub-section (1) of Section 11 of the Telecom Regulatory Authority of India, Act, 1997 (24 of 1997) and clause 9 of the QOS Regulation as well as rule 15(2) of the amended Cable Rules, TRAI hereby, directs that the multi system operators who are approved to provide cable service under sub-rule (3) of Rule 11 of the amended Cable Rules in CAS Areas:

- i) shall furnish details of the progress of implementation of CAS in the format appended to this direction to TRAI in respect of the areas for which the approval has been given under the amended cable rules; and
- ii) the report shall be furnished by the 16<sup>th</sup> of every calendar month for the first fortnight and on the last day of every calendar month for the 2<sup>nd</sup> fortnight of the month; and,
- iii) that the first such report shall be for the fortnight ending 15<sup>th</sup> October 2006

8 This issues with the approval of the Authority.

Rakesh Kacker  
Advisor (B&CS-I)

**FORMAT FOR FORTNIGHTLY REPORTING BY MULTI SYSTEM OPERATOR IN CAS  
NOTIFIED AREAS ON THE PROGRSS IN IMPLEMENTATION OF CAS**  
(format referred in para 7 of the direction No.17-3/2006 - B &CS dated 29<sup>th</sup> Sept 2006)

[Information in respect of certain columns may require one time information only. If there are no changes over the previously reported information merely indicate 'No Change. Already reported for the fortnight ending ----- against these columns]

**A. General**

1. Name,Address and Telephone Nos of the Multi System Operator Reporting:
2. Reporting for the fortnight ending:
3. Notified Area for which progress is reported:  
(if permitted to operate in different Metros separate report may be sent for each metro. If permitted to operate only in part of the notified area in any one metro , the specific area may be specified)

**B. Setting up Head End and Cable Network**

4. Steps taken to set up the Head End and laying cable network:  
(Give details. General remarks may be avoided)
5. Brief details of Conditional Access System to be used and status of conclusion of agreements (general remarks may be avoided:
6. Anticipated time for completion:  
(Give details activity wise along with expected date of completion)
7. Any difficulty envisaged:

**C. Conclusion of technical and commercial Agreements**

**I. With Broadcasters**

- 8.(a) Names of Broadcasters and channels the retransmission for which Agreements entered into
- (b) Names of Broadcasters and channels, if any, for which agreements are still to be concluded and anticipated time for conclusion?

**II With Local Cable Operators (LCO)**

- 9.(a) Name(s), addresses and Telephone nos of LCOs  
(with localities and colonies) with whom agreement has been  
Concluded (attach a marked map if any)
- (b) Zones/ colony for which the agreements are yet to be concluded and anticipated time for conclusion of agreement?
- (c) Are the zones/ colony in (b) contiguous with the areas in (a) or isolated area with a separate dedicated cable network?

**D. Consumer Related initiatives**

**I. Application formats /printing etc**

10. Details of public awareness campaign done /to be done.:
11. Arrangements made for printing of applications with the requisite details so that they become available to subscribers by 15<sup>th</sup> October 2006.:
12. Details of applications received for Installation of Set Top Box/ supply of pay channels
  - a. Approximate number of houses /premises requiring CAS :  
Connections in MSOs area of operation
  - b. Number of pending applications at the beginning of the reported fortnight:
  - c. Number of fresh applications received during the reported fortnight:
  - d. Number of Applications accepted and connections given:
  - e. Number of Applications rejected:
  - f. Number of Applications pending at the end of fortnight

**II Set Top Boxes**

13. Source(s) from where set top boxes along with models and the expected number to be procured and the time frame by which they will be available for supply (if imported this may be indicated separately)

S No	Source of supply	Model	Number of boxes expected	Import /domestic supply	Time frame and number that will be available for supply

14. Details of monitoring mechanism for distribution of set top boxes to the end consumers  
Whether through cable operator or independent distributors:
15. Movement and Delivery of Set Top Boxes for the reported fortnight:

Sno	Models of STB	Brief description of the model	Number of boxes available at the beginning of the reported fortnight	Add Supply Received during the reported period	Less Installed during the reported period	Balance Available in stock for supply	Pending Demand for installation as at the end of reported fortnight
(1)	(2)	(3)	(4)	(5)	(6)	7= 4+5-6	( 8 )

Note: If col (8) is more than col (7) a note indicating the steps taken to meet the shortfall should be attached

16. Any other information which is relevant and has an impact on the implementation Conditional Access System in notified areas:

Date and Place

Name and Signature of Authorized Signatory